

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-48(PB)/2017

IN THE MATTER OF:

Agarwal Marketing and Services (Energy) Pvt. Ltd.Petitioner

v.

M/s. Max Tech Oil & Gas Services Pvt. Ltd.Respondent

**SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code,
2016**

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Shri Kewal Singh Ahuja, Advocate

ORDER

Learned Counsel for the Interim Resolution Professional states that comprehensive report of the company shall be furnished praying for passing order under Section 33(1) of the Code.

List the matter on 13th September, 2017.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

29.08.2017
V. Sethi